

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.19/85 DATED
07.02.2019

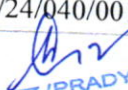
Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No. 19/85 dated 07.02.2019 of Norms Committee-VI for the year 2018-19 was held on 14.02.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri S.Kipgen, Deputy DGFT	DGFT
4	Shri PradyumnaSahu, FTDO	DGFT

Case No.:3/13/85- ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Defer Date:21.03.2019


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dep'tt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that the Technical Authority, i.e., MoFPI has furnished comments. The Committee desired that a detailed note may be put in the next meeting alongwith action taken on cases having similar export product.

The case stands deferred to 21.03.2019.

Case No.:8/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00036/AM19/	RLA File :07/24/040/00284/AM16/	Lic.No/Date:0710109123 03.12.2015	Defer Date:21.03.2019
2 Decision : NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to remind MoFPI for expediting the comments.			
The case stands deferred to 21.03.2019.			

Case No.:9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date:21.03.2019
3 Decision : NC considered the case as per agenda and noted that comments of the Technical Authority, i.e., MoFPI is awaited. The Committee decided to remind MoFPI for expediting the comments.			
The case stands deferred to 21.03.2019.			

Case No.:41/11/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00109/AM19/	RLA File :07/24/040/00344/AM16/	Lic.No/Date:0710109256 12.01.2016	Defer Date:21.03.2019
4 Decision :NC considered the case as per agenda and noted that the reply furnished by the firm to the DL dated 14.11.2018 was examined by the Technical Consultant, i.e., Tech.2 and found the reply furnished by the firm is incomplete. As such, the Committee decided to seek following additional information from the firm and also decided that the firm may be called for PH;			
i) Complete composition of each export item. ii) Copy of Master-Batch Formula for each export item.			
The case stands deferred to 21.03.2019.			

Case No.:2/6/85-ALC3/2016	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:19/85-ALC3/2018 07.02.2019	Approved
HQ File :01/85/050/00029/AM17/	RLA File :09/24/040/00501/AM16/	Lic.No/Date:0910063332 29.02.2016	
5 Decision :NC considered the case as per agenda and decided to ratify the norms for the above			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. 14011/26/2017-ED dated 23.10.2018 allowing the inputs as under :

Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
Wafers and Wafer Rolls (Fruit Flavour)	100	Maida	25
		Cane Sugar	43
		Vegetable Fat	Ineligible item as per Para 4.11 of FTP, 2015-20
		Food Flavours Ethyl Vanillin	Nil
		Salt Edible	0.1
		Starch	1
		Pectin Vegetable Thickeners	0.1
		Carrageenan Food Ingredient	0
		Biobake (Enzyme)	0.1
		Paper & Paper Board Packing Material	As per packaging policy

Note: Committee noted that firm has used inputs as per the buyer's requirement/preferences of the importing country instead of the standard export recipe and hence No license can be issued on Repeat Basis, on the basis of the fixation of above norms.

RA may take subsequent consequential action accordingly.

Case No.:32/11/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00100/AM19/	RLA File :07/24/040/00407/AM16/	Lic.No/Date:0710109518 15.03.2016	Defer Date:21.03.2019
Decision :NC considered the case as per agenda and noted that the reply furnished by the firm to the DL dated 14.11.2018 was examined by the Technical Consultant, i.e., Tech.2 and found the reply furnished by the firm is incomplete. As such, the Committee decided to seek following additional information from the firm and also decided that the firm may be called for PH; i) Complete composition of each export item. ii) Copy of Master-Batch Formula for each export item. The case stands deferred to 21.03.2019.			

Case No.:10/5/85-ALC3/2018	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00038/AM19/	RLA File :10/24/040/00057/AM17/	Lic.No/Date:1010059603 07.09.2016	Defer Date:21.03.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Consultant, i.e., Tech.2, i) % content of Oleoresin in the imported marigold pellet, supported by COA from Foreign supplier. ii) % content of Marigold Essential Oil in the imported Marigold pellets, its recovery in			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
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- iii) Quantitative and Value Terms.
Stage wise wastage of Oleoresin in the process of extraction.

The case stands deferred to 21.03.2019.

Case No.:4/2/85-ALC3/2017	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
HQ File :01/85/050/00014/AM18/	RLA File :09/24/040/00439/AM17/	Lic.No/Date:0910064530 26.12.2016	

Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 allowing the inputs as under :

Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
Chocolate Coated Wafers and Chocolate Containing Wafers	100	Maida	30
		Cane Sugar	32.6
		Cocoa Powder	3.9
		Food Flavours Ethyl Vanillin	Nil
		Salt Edible	0.1
		Starch	1
		Skimmed Milk Powder	2
		Whey Powder Milk Protein	5.1
		Cocoa Mass (Cocoa Liquor)	0
		Cocoa Butter	0.6
		Biobake (Enzyme) Food Ingredients	0.06
		Hyfoama (Milk Protein) Milk Protein	0
		Paper & Paper Board Packing Material	As per packaging policy

Note: Committee noted that firm has used inputs as per the buyer's requirement/preferences of the importing country instead of the standard export recipe and hence No license can be issued on Repeat Basis, on the basis of the fixation of above norms.

RA may take subsequent consequential action accordingly.

Case No.:33/11/85- ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00101/AM19/	RLA File :07/24/040/00074/AM18/	Lic.No/Date:0710111717 07.06.2017	Defer Date:21.03.2019

9 Decision :NC considered the case as per agenda and noted that the reply furnished by the firm to the DL dated 14.11.2018 was examined by the Technical Consultant, i.e., Tech.2 and found the reply furnished by the firm is incomplete. As such, the Committee decided to seek following additional information from the firm and also decided that the firm may be called for PH;

- Complete composition of each export item.
- Copy of Master-Batch Formula for each export item.

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 21.03.2019.

Case No.:4/1/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
HQ File :01/85/050/00004/AM19/	RLA File :09/24/040/00130/AM18/	Lic.No/Date:0910065336 08.08.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 allowing the inputs as under :			
Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
10 Chocolate Coated Wafers and Chocolate Containing Wafers	100	Maida	30
		Cane Sugar	32
		Cocoa Powder	2
		Food Flavours Ethyl Vanillin	Nil
		Salt Edible	0.1
		Starch	1
		Skimmed Milk Powder	2
		Hazel Nut Paste	0
		Whey Powder Milk Protein	3
		Cocoa Mass (Cocoa Liquor)	0
		Cocoa Butter	0
		Biobake (Enzyme) Food Ingredients	0.01
		Hyfoama (Milk Protein) Milk Protein	0
		Paper & Paper Board Packing Material	As per packaging policy
Note: Committee noted that firm has used inputs as per the buyer's requirement/preferences of the importing country instead of the standard export recipe and hence No license can be issued on Repeat Basis, on the basis of the fixation of above norms.			
RA may take subsequent consequential action accordingly.			

Case No.:5/1/85-ALC3/2018	Party Name:KAMALA CONSUMER CARE PVT LTD	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
HQ File :01/85/050/00005/AM19/	RLA File :09/24/040/00126/AM18/	Lic.No/Date:0910065337 08.08.2017	
11 Decision : NC considered the case as per agenda and decided to ratify the norms for the above advance authorization as per recommendation of Technical Authority, i.e., MoFPI vide O.M. No. E-14011/26/2017-ED dated 23.10.2018 allowing the inputs as under :			
Export Item	Quantity (gm)	Import Item	The ingredient wise usage quantity (gm)
		Maida	42
		Cane Sugar	38

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

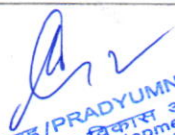
Wafers and Wafer Rolls (Fruit Flavour)	100	Food Flavours Ethyl Vanillin	Nil
		Salt Edible	0.1
		Starch	1
		Pectin Vegetable Thickner	0
		Carrageenan Food Ingredient	0
		Biobake (Enzyme) Food Ingredients	0.01
		Paper & Paper Board Packing Material	As per packaging policy

Note: Committee noted that firm has used inputs as per the buyer's requirement/preferences of the importing country instead of the standard export recipe and hence No license can be issued on Repeat Basis, on the basis of the fixation of above norms.

RA may take subsequent consequential action accordingly.

Case No.:9/1/85-ALC3/2018	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:19/85-ALC3/2018 07.02.2019	Rejected
HQ File :01/85/050/00009/AM19/	RLA File :13/24/040/00032/AM18/	Lic.No/Date:1310048752 13.10.2017	
12	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 followed by reminder on 06.12.2018. Since no reply has been received from the firm, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case.		
	RA may take suitable consequential action accordingly.+		

Case No.:5/11/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Approved
HQ File :01/85/050/00073/AM19/	RLA File :09/24/040/00344/AM18/	Lic.No/Date:0910065610 27.10.2017	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA as applied for by the firm, as per written comments of Technical Authority (Tech.1).			
Export Item			
13	Spring Mattress 90 x 200, 120 x 200, 140 x 200 Models	38663.000 Number	
Import Item			
	Steel Wire of Rel.dia.	1.067 Kg/Kg Content in Export	
	Non Wooven Fabric of Rel. GSM	1.05 Kg/Kg Content in Export	
	Thermo Bonded Wadding, 8 MM, 300 GSM	1.05 Kg/Kg Content in Export	
	Felt (Rel. GSM), 3 to 6 MM Stiff/Soft	1.05 Kg/Kg Content in Export	
	Hot Melt Glue Adhesive	0.28 Kg/PC	
	LDPE Bags Low Density Polythelene	Nett. + 1% wastage	


 प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

ZIP Covers for Mattresses	Nett. + 1% wastage
Carry Handles of PP	Nett. + 1% wastage
STD. Polyol 3000 MW	94850 Kg.
TDI T80Toluenedi Isocyanate T80	40596 Kg
Silicone Stablizer	1023 Kg

RA may take suitable consequential action accordingly.

Case No.:2/9/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:19/85-ALC3/2018 07.02.2019	Rejected
HQ File :01/85/050/00120/AM18/	RLA File :32/24/040/00033/AM18/	Lic.No/Date:3210078316 27.11.2017	
14 Decision : NC considered the case as per agenda and noted that import items of the firm are flavouring essence, which are not permissible as per FSSAI norms. The Committee therefore, decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case.			
RA may take suitable consequential action accordingly.			

Case No.:37/11/85-ALC3/2018	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00105/AM19/	RLA File :07/24/040/00234/AM18/	Lic.No/Date:0710112473 30.11.2017	Defer Date:21.03.2019
15 Decision : NC considered the case as per agenda and noted that the reply furnished by the firm to the DL dated 14.11.2018 was examined by the Technical Consultant, i.e., Tech.2 and found the reply furnished by the firm is incomplete. As such, the Committee decided to seek following additional information from the firm and also decided that the firm may be called for PH;			
i) Complete composition of each export item. ii) Copy of Master-Batch Formula for each export item.			
The case stands deferred to 21.03.2019.			

Case No.:3/8/85-ALC3/2017	Party Name:MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00101/AM18/	RLA File :32/24/040/00037/AM18/	Lic.No/Date:3210078336 12.12.2017	Defer Date:21.03.2019
16 Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of Technical Authority, i.e., MoFPI. The Committee decided to remind MoFPI to expedite their comments.			
The case stands deferred to 21.03.2019.			

Case No.:28/10/85-ALC3/2017	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/85/050/00149/AM18/	RLA File :06/24/040/00043/AM18/	Lic.No/Date:0610038762 20.12.2017	Defer Date:21.03.2019
Decision : NC considered the case as per agenda and noted that in the earlier meeting No.16/85 dated 27.12.2018, it was decided that the Technical Team of this directorate will visit the plant of the firm in Gurugram in March, 2019 to assess the quantum of enzymes used in the manufacturing process.			
The case stands deferred to 21.03.2019.			

Case No.:17/10/85- ALC3/2017	Party Name:VAISH VIK FOODS PVT. LTD.	Meet No/Date:19/85- ALC3/2018 07.02.2019	Rejected
HQ File :01/85/050/00138/AM18/	RLA File :31/83/040/00140/AM18/	Lic.No/Date:3110066962 10.01.2018	
18	Decision : NC considered the case as per agenda and noted that no representative of the firm had appeared for PH as mentioned in decision of M.No. 8/85 dated 20.07.2018. The Committee therefore, decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.		

KA may take...

Case No.:16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date:21.03.2019

19

Decision : NC considered the case as per agenda and noted that the application and reply of the firm is under consideration of Technical Authority, i.e., MoFPI and their comments awaited. The Committee decided to remind MoFPI to expedite their comments.

The case stands deferred to 21.03.2019.

Case No.:13/2/85- ALC3/2018	Party Name:BAWA FISHMEAL & OIL CO	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00022/AM19/	RLA File :07/24/040/00260/AM18/	Lic.No/Date:0710112805 09.02.2018	Defer Date:21.03.2019

20 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 30.01.2019 for which reply is awaited. The Committee decided to send a reminder to the firm to expedite the reply.

The case stands deferred to 21.03.2019.

Case No.:9/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
HQ File :01/85/050/00018/AM19/	RLA File :03/94/040/00922/AM18/	Lic.No/Date:0310819527 05.03.2018	
21	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA as		

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Bhawan, New Delhi

applied for by the firm, as per written comments of Technical Authority, i.e., MoFPI vide email dated 06.02.2019.

Export Item

Spray dried Orange Powder	18000 Kg.
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Import Item

Frozen Orange Juice Concentrate (70% Solid and 30% Water)	19080 Kg.
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RA may take suitable consequential action accordingly.

Case No.:10/2/85-ALC3/2018	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date:21.03.2019
Decision :NC considered the case as per agenda and noted that the application of the firm is under consideration of Technical Authority, i.e., MoFPI and their comments awaited. The Committee decided to remind MoFPI to expedite their comments.			
The case stands deferred to 21.03.2019.			

Case No.:8/1/85-ALC3/2018	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:19/85-ALC3/2018 07.02.2019	Approved
HQ File :01/85/050/00008/AM19/	RLA File :31/83/040/00163/AM18/	Lic.No/Date:3110067002 15.03.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA as applied for by the firm, as per written comments of Technical Authority, i.e., Tech.1.			
Export Item			
23	Parts of Writing Instruments Spring Ball Pen Tips (Twin Tungsten Carbide Balls)	30000 Nos.	
Import Item			
	Stainless Steel Wire dia. 2.30 mm of relevant grade	1.90 Kg/Kg Conent in Export	
	Tungsten Carbide Balls	Nett. Content + 1% Wastage	
	Spring	Nett. Content + 1% Wastage	
	Trichloroethylene, Cutting Tools, Drill, Oil& Chemical	Upto 1% of FOB Value	
RA may take suitable consequential action accordingly.			

Case No.:6/2/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
24	HQ File :01/85/050/00015/AM19/	RLA File :31/83/040/00175/AM18/	Lic.No/Date:3110067013 23.03.2018
Decision : NC considered the case as per agenda and noted that the reply of the firm was given to			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Technical Authority, DIPP for comments. DIPP returned the file with suggestion to show the comments to Technical Consultant, i.e., Tech.1 for examination and comments. The Committee decided to forward the case to Technical Consultant, i.e. Tech.1 for examination and comments.

The case stands deferred to 21.03.2019.

Case No.:14/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00023/AM19/	RLA File :06/24/040/00001/AM19/	Lic.No/Date:0610038854 05.04.2018	Defer Date:21.03.2019
25 Decision : NC considered the case as per agenda and noted that in the earlier meeting No.16/85 dated 27.12.2018, it was decided that the Technical Team of this Directorate will visit the plant of the firm in Gurugram in March, 2019 to assess the quantum of enzymes used in the manufacturing process.			
The case stands deferred to 21.03.2019.			

Case No.:15/2/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00024/AM19/	RLA File :06/24/040/00002/AM19/	Lic.No/Date:0610038858 10.04.2018	Defer Date:21.03.2019
26 Decision :NC considered the case as per agenda and noted that in the earlier meeting No.16/85 dated 27.12.2018, it was decided that the Technical Team of this Directorate will visit the plant of the firm in Gurugram in March, 2019 to assess the quantum of enzymes used in the manufacturing process.			
The case stands deferred to 21.03.2019.			

Case No.:8/11/85-ALC3/2018	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00076/AM19/	RLA File :03/95/040/00040/AM19/	Lic.No/Date:0310820474 16.04.2018	Defer Date:21.03.2019
27 Decision : : NC considered the case as per agenda and noted that the firm was issued DL on 14.11.2018 followed by reminder on 30.01.2019. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 21.03.2019.			

Case No.:11/5/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00039/AM19/	RLA File :06/24/040/00007/AM19/	Lic.No/Date:0610038868 07.05.2018	Defer Date:21.03.2019
28 Decision :NC considered the case as per agenda and noted that in the earlier meeting No.16/85 dated 27.12.2018, it was decided that the Technical Team of this Directorate will visit the plant of the firm in Gurugram in March, 2019 to assess the quantum of enzymes used in the manufacturing			

प्रद्युम्न साहू, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

process.

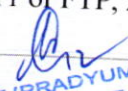
The case stands deferred to 21.03.2019.

29	Case No.:15/11/85-ALC3/2018	Party Name:ZF LIFE CARE INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
	HQ File :01/85/050/00083/AM19/	RLA File :10/24/040/00011/AM19/	Lic.No/Date:1010059966 06.06.2018	Defer Date:21.03.2019
	Decision : NC considered the case as per agenda and noted that the firm was issued DL on 30.01.2019. The reply of the firm is awaited. The Committee decided to give a reminder to the firm to expedite the reply. The case stands deferred to 21.03.2019.			

30	Case No.:12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
	HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date:21.03.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 21.03.2019.			

31	Case No.:44/11/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
	HQ File :01/85/050/00112/AM19/	RLA File :09/24/040/00033/AM19/	Lic.No/Date:0910066299 08.06.2018	Defer Date:21.03.2019
	Decision : NC considered the case as per agenda and decided to seek following information from the firm as per comments of Technical Consultant, i.e., Tech.1; i) % wastage claimed for each import item. ii) Nett weight of PU foam in each export product. The case stands deferred to 21.03.2019.			

32	Case No.:10/11/85-ALC3/2018	Party Name:INDIA FOOD EXPORTS	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
	HQ File :01/85/050/00078/AM19/	RLA File :53/24/040/00001/AM19/	Lic.No/Date:5310019757 18.06.2018	Defer Date:21.03.2019
	Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments. NC also desired that whether the import item is covered under the ineligible category of Para 4.11 of FTP, 2015-20 may also be examined & submitted in the next Agenda note.			


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

The case stands deferred to 21.03.2019.

Case No.:30/11/85-ALC3/2018	Party Name:PARAYIL EXPORTS	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date:21.03.2019
33 Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments. NC also desired that whether the import items are covered under ineligible category under Para 4.11 of FTP, 2015-20 may also be examined & submitted in next Agenda note.			
The case stands deferred to 21.03.2019.			

Case No.:1/11/85-ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00069/AM19/	RLA File :06/24/040/00016/AM19/	Lic.No/Date:0610038915 04.07.2018	Defer Date:21.03.2019
34 Decision :NC considered the case as per agenda and noted that in the earlier meeting No.16/85 dated 27.12.2018, it was decided that the Technical Team of this Directorate will visit the plant of the firm in Gurugram in March, 2019 to assess the quantum of enzymes used in the manufacturing process.			
The case stands deferred to 21.03.2019.			

Case No.:45/11/85-ALC3/2018	Party Name:TTK HEALTHCARE LIMITED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date:21.03.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per comments furnished by Technical Authority, i.e., MoFPI vide OM No. E-14011/4/2019-ED dated 13.02.2019;			
35 i) Copies of complete process flow charts of all the export items along with percentage of all the ingredients imported as well as indigenous (including water) used in manufacturing of all export items and final moisture content of all the export items as mentioned in the License.			
ii) Details of wastage claimed i.e., 07% indicating the wastage (in % by weight) at each processing step in the process flow chart with its technical justification.			
iii) Role of Potato flakes Microflakes (Royal Lion) may also be clarified in manufacturing of all the export items.			
The case stands deferred to 21.03.2019.			

36 Case No.:24/11/85-ALC3/2018	Party Name:VENKATESH	Meet No/Date:19/85-ALC3/2018	Status:Deferred
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प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	FOOD INDUSTRIES	07.02.2019	
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date:21.03.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 21.03.2019.			

Case No.:27/11/85- ALC3/2018	Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00095/AM19/	RLA File :06/24/040/00017/AM19/	Lic.No/Date:0610038922 16.07.2018	Defer Date:21.03.2019
37	Decision :NC considered the case as per agenda and noted that in the earlier meeting No.16/85 dated 27.12.2018, it was decided that the Technical Team of this Directorate will visit the plant of the firm in Gurugram in March, 2019 to assess the quantum of enzymes used in the manufacturing process.		
The case stands deferred to 21.03.2019.			

Case No.:38/11/85- ALC3/2018	Party Name:M& B ENGINEERING LIMITED	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00106/AM19/	RLA File :08/24/040/00101/AM19/	Lic.No/Date:0810143055 19.07.2018	Defer Date:21.03.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under consideration of the Technical Authority, i.e., DIPP and their comments are awaited. The Committee decided to request DIPP to expedite their comments.			
The case stands deferred to 21.03.2019.			

Case No.:39/11/85- ALC3/2018	Party Name:AGASTYA NUTRIFOOD INDUSTRIES LLP	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00107/AM19/	RLA File :08/24/040/00120/AM19/	Lic.No/Date:0810143066 20.07.2018	Defer Date:21.03.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 27.12.2018 followed by reminder on 30.01.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 21.03.2019.			

Case No.:35/11/85- ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00103/AM19/	RLA File :61/24/040/00005/AM19/	Lic.No/Date:6110001529 27.07.2018	Defer Date:21.03.2019
40			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
कॉमर्स बिल्डिंग, नई दिल्ली
Commercial Bldg., New Delhi

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018 followed by reminder on 30.01.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 21.03.2019.

Case No.:26/11/85-ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00094/AM19/	RLA File :31/83/040/00072/AM19/	Lic.No/Date:3110067132 02.08.2018	Defer Date:21.03.2019
41 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 30.01.2019 for which reply is awaited. The Committee decided to send a reminder to the firm for expediting the reply.			
The case stands deferred to 21.03.2019.			

Case No.:40/11/85-ALC3/2018	Party Name:NATURAL HERBS & FORMULATIONS	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00108/AM19/	RLA File :61/24/040/00007/AM19/	Lic.No/Date:6110001533 06.08.2018	Defer Date:21.03.2019
42 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 14.11.2018 followed by reminder on 30.01.2019 for which reply is awaited. The Committee decided to wait for the reply of the firm.			
The case stands deferred to 21.03.2019.			

The case stands closed

Case No.:6/16/85-
ALC3/2018

Party Name:ITALIAN
EDIBLES PRIVATE
LIMITED

Meet No/Date:19/85-
ALC3/2018
07.02.2019

Approved

HQ File
:01/85/050/00160/AM19/

RLA File
:56/24/040/00023/AM19/

Lic.No/Date:5610005483
26.09.2018

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA as applied for by the firm, as per written comments of Technical Authority, i.e., MoFPI vide OM No.E-14011/1/2019-ED dated 30.01.2019.

43

Export Item	Quantity (gm)	Import Items	Quantity(gm)
White Chocolate/Milk Flavoured Paste Sugar Confectionery (including White Chocolate), Not containing Cocoa	100	Cane Sugar	42.98
		Skimmed Milk Powder	10.77
		Whey Powder	10.77

RA may take suitable consequential action accordingly.

Case No.:5/16/85-ALC3/2018	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:19/85-ALC3/2018 07.02.2019	Rejected
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महेश साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
dyog Bhawan, New Delhi

HQ File :01/85/050/00159/AM19/	RLA File :03/94/040/00543/AM19/	Lic.No/Date:0310824476 16.10.2018	
Decision : NC considered the case as per agenda and noted that Technical Authority, i.e., MoFPI vide OM No.E-14011/3/2019-ED dated 07.02.2019 has stated that import item Crude Shea Butter, under Chapter 15 of ITC(HS) is an item not permissible under Para 4.11(a)(i) of FTP. The Committee therefore, decided reject the casewith direction to the firm the pay Custom duty and applicable interest for regularisation of the case.			
RA may take suitable consequential action accordingly.			

Case No.:2/19/85- ALC3/2018	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:19/85- ALC3/2018 07.02.2019	Transferred
HQ File :01/85/050/00183/AM19/	RLA File :03/94/040/00655/AM19/	Lic.No/Date:0310824617 23.10.2018	
45 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:1/19/85- ALC3/2018	Party Name:AVANTI OVERSEAS PVT LTD	Meet No/Date:19/85- ALC3/2018 07.02.2019	Transferred
HQ File :01/85/050/00182/AM19/	RLA File :05/23/040/00333/AM19/	Lic.No/Date:0510408227 25.10.2018	
46 Decision : NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.			

Case No.:3/16/85- ALC3/2018	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00157/AM19/	RLA File :31/83/040/00118/AM19/	Lic.No/Date:3110067221 31.10.2018	Defer Date:21.03.2019
47 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 30.01.2019 for which reply is awaited. The Committee decided to send a reminder to the firm for expediting the reply.			
The case stands deferred to 21.03.2019.			

Case No.:1/16/85- ALC3/2018	Party Name:MARINE HYDROCOLLOIDS	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00155/AM19/	RLA File :10/24/040/00062/AM19/	Lic.No/Date:1010060059 14.11.2018	Defer Date:21.03.2019
48			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and noted that the export/import items pertain to Fish and Fish Products. As such, the case has been forwarded to Central Institute of Fisheries Technology (CIFT), Cochin for examination and comments.

The case stands deferred to 21.03.2019.

Case No.:2/16/85-ALC3/2018	Party Name:SHOCKLEY HALL ELECTRONICS (P) LTD.	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/050/00156/AM19/	RLA File :02/24/040/00122/AM19/	Lic.No/Date:0210208800 16.11.2018	Defer Date:21.03.2019
49 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 30.01.2019 for which reply is awaited. The Committee decided to send a reminder to the firm for expediting the reply.			
The case stands deferred to 21.03.2019.			

MANUAL CASES

Case No. M 187	Party Name:M/s Shivaji Cane Processors Ltd	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File :01/85/171/00004/AM18	RLA File :31/83/040/00018/AM18	Ecom Ref. 31/16/928/83500/0577/8616	Defer Date:07.03.2019
M187 Subject: Fixation of norms under para 4.06 of HBP for export of "Kahndsari Sugar and Jaggery Powder" against import of Raw Sugar" by M/s Shivaji Cane Processors Ltd before issue of Advance Authorisation by RA, Pune.			
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 26.12.2018 followed by reminder on 01.02.2019 to furnish a copy of the ANF 4(B) of the application which is still awaited from the firm. The Committee also noted that the application of the firm is under examination of Directorate of Sugar and comments are still awaited. The Committee therefore, decided to send a reminder to the firm to send a copy of the ANF(4B) immediately and request Directorate of Sugar to expedite their comments.			
The case stands deferred to 07.03.2019.			

Case No. M 188	Party Name:M/s Jabs International Pvt. Ltd., Navi Mumbai	Meet No/Date:19/85-ALC3/2018 07.02.2019	Status:Deferred
HQ File : 01/85/171/171/AM17/DES-VI	RLA File : 03/94/040/00830/AM17	Ecom Ref. 03/94/072/05700/0488/0858	Defer Date:07.03.2019
M188 Subject: Fixation of norms under para 4.06 of HBP for export of "processed/assorted/sterilised spices namely CARDAMOM ETO Treated against import of unprocessed/unassorted/unsterilised/spices namely cardamom by M/s Jabs International Pvt. Ltd.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and NC considered the case as per agenda and noted that the application of the firm was forwarded to Technical Authority, i.e. MoFPI and Spice Board for comments. The MoFPI had furnished the comments while the comments from Spice Board is still awaited. The Committee also noted that the Spice Board had sought some more information from the firm which has already been furnished to the Spice Board. The Committee decided to seek the following information from the firm :

“ Sterilization facilities/equipment available and in which premises this sterilization process will be carried out”

The case stands deferred to 07.03.2019.

Case No. M 189	Party Name:M/s FrigorificoAllana Private Limited	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
HQ File : 01/85/171/00025/AM18/ DES.VI	RLA File : 03/94/040/00934/AM 18/	Ecom Ref. 03/88/146/47800/0539/5 550	
Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of “Pro PSCO 32/Edible vegetable FAT/Hydrogenated Vegetable Oil/Hydrogenated Vegetable Oil Alfa Pro PSCO 32/Hydrogenated. Oil/ICMP 40/ICMP 40 Vanaspati/Hydrogenated Vegetable Oil Alfa Pro-ICMP/Hydrogenated Vegetable Oil Alfa Pro-Sco38” against import of “Crude Palm Kernal Oil.			
Decision :NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 taking clue from the comments furnished by Technical Authorities, i.e., Directorate of Sugar and Vegetable Oils vide their OM No.25/01/2018 dated 22.01.2019 and Food Safety and Standards Authority of India (FSSAI) vide their letter No.Stds/O&F/DGFT/01/FSSA/2019 dated 08.02.2019 and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 based on the submission made by the applicant;			
M189			
Export Item			
Pro PSCO 32/Edible vegetable FAT/Hydrogenated Vegetable Oil/Hydrogenated Vegetable Oil Alfa Pro PSCO 32/Hydrogenated. Oil/ICMP 40/ICMP 40 Vanaspati/Hydrogenated Vegetable Oil Alfa Pro- ICMP/Hydrogenated Vegetable Oil Alfa Pro-Sco38 (containing 99.95% Palm Cornal Oil)		1.00 MT	
Import Item			
Crude Palm Kernal Oil		1.005 MT	
With following conditions:			
As per FSSAI letter No. Stds/O&F DGFT/01 FSSAI-2019, dated 8 th February, 2019, the			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition and reduced EO period), etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

Case No. M-190	Name of the firm: M/s FrigorificoAllana Priv Limited,	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
HQ File :F.No. 01/85/171/00018/AM18/ DES.VI	RA F. No. 05/23/040/00325/AM18/	Ecom Ref. No. 03/88/146/47800/0528/7293	

Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil".

Decision : NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 taking clue from the comments furnished by Technical Authorities, i.e., Directorate of Sugar and Vegetable Oils vide their OM No.25/01/2018 dated 22.01.2019 and Food Safety and Standards Authority of India (FSSAI) vide their letter No.Stds/O&F/DGFT/01/FSSA/2019 dated 08.02.2019 and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 based on the submission made by the applicant;

Export Item

Refined Corn Oil packed in 3 Ltr Jars	995.00 Kg
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Import Item

Refined Corn Oil in Bulk	999.975 Kg
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With following conditions:

As per FSSAI letter No. Stds/O&F DGFT/01 FSSAI-2019, dated 8th February, 2019, the import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J (Pre-import condition and reduced EO period), etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.


प्रद्युम्न साहू, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

M191	Case No. M-191	Name of the firm: M/s Frigorifico Allana Private Limited,	Meet No/Date: 19/85- ALC3/2018 07.02.2019	Rejected
	HQ File :F.No. 01/85/171/00024/AM18/ DES.VI	RA F. No. 03/94/040/00921/AM18 /	Ecom Ref. No. 03/88/146/47800/058/9 281	
	Subject: Fixation of ad-hoc input output norms under par 4.06 of HBP, 2015-20 for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil". Decision : NC considered the case as per agenda and observed that a similar case of the firm for export of "Refined Corn Oil packed in 3 Ltr Jars" against import of "Refined Corn Oil" has been approved under Para 4.06 of HBP, 2015-20 in this Agenda only. The Committee therefore, decided to close this case. RA may take suitable consequential action accordingly.			

M192	Case No. M-192	Name of the firm: M/s Kashmir Walnut Overseas Pvt. Ltd.	Meet No/Date: 19/85- ALC3/2018 07.02.2019	Status: Deferred
	HQ File :F.No. 01/85/171/00069/AM19 /DES.VI	RA F. No. 18/24/040/00006/AM19/	Ecom Ref. No. 18/05/001/46900/0591/ 9494	Defer Date: 07.03.2019
	Subject: Application for issuance of Advance Authorisation under par 4.06 of HBP, 2015-20 for export of "Walnut kernels (Chandler Variety)" against import of "Walnut in Shell (Chandler Variety)" by M/s. Kashmir Walnut Overseas Pvt. Ltd. Decision : NC considered the case as per agenda and desired that previous cases of the same import item ratified in Financial Year 2018-19 may be submitted for consideration in the next meeting for a decision. The case stands deferred to 07.03.2019.			

M193	Case No. M-193	Name of the firm: M/s ASA Agrotech Pvt. Ltd.	Meet No/Date: 19/85- ALC3/2018 07.02.2019	Rejected
	HQ File :F.No. 01/85/171/00072/AM19/ DES.VI	RA F. No. 50/24/040/00012/AM1 8/	Ecom Ref. No. 50/11/003/73600/0543/11 86	

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
काणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: Application for issuance of Advance Authorisation under par 4.06 of HBP, 2015-20 for export of "Safflower Seed (Heat Treat/Cleaved/Sortexed/Processed and meant for bird feed purpose)" against import of "Safflower Seed".

Decision : NC considered the case as per agenda and noted that the export & import items of the firm are same without any manufacturing activity which defeat the parameter of the FTP. The Committee therefore, decided to reject the case.

RA may take suitable consequential action accordingly.

M194	Case No. M-194	Name of the firm: M/s Essen Foodies India Pvt. Ltd	Meet No/Date:19/85- ALC3/2018 07.02.2019	Status:Deferred
	HQ File :F.No. 01/85/50/00075/AM17/ DES.VI	RA F. No. 53/24/040/0004/AM17 /	Ecom Ref. No./AA No. 5310019175 dated 04.08.2016	Defer Date:07.03.2019
	Subject: Request for modification of adhoc norms fixed in AA No. 5310019175 dated 04.08.2016 of M/s Essen Foodies India Pvt. Ltd.			
	Decision : NC considered the case as per agenda and noted that the firm was granted PH. The representative of the firm Shri Amit Sharma attended the PH. The Committee heard the representative and sought following documents for obtaining greater clarity on the manufacturing process and the material balance sheet:: i) Batch log sheet for the export item being manufactured. ii) The total import quantity of different inputs as mentioned in the application is 21685 Kgs for export of 72640 Kgs. The balance inputs used for export of 72640 Kg was not available & the same may be produced.. The case stands deferred to 07.03.2019.			

M195	Case No. M-195	Name of the firm: M/s Compact India Pvt. Ltd.	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
	HQ File :F.No. 01/85/50/00140/AM17/ DES.VI	RA F. No. 5/23/040/00368/AM17/	Ecom Ref. No./AA No. 0510400397 dated 10.11.2016	
	Subject: Request for modification of adhoc norms fixed in AA No. 0510400397 dated 10.11.2016 of M/s Compact India Pvt. Ltd.			

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and decided to modify and delete the word "Mono Glycerides" appearing in the export items at S.No. 1, 2 & 3 from the norms fixed in AA No. 0510400397 dated 10.11.2016 of the firm. The revised norms (as ratified in M.No.7/85 dated 13.07.2018) are now as under:

Export item	Quantity	Import item	Quantity
1. eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
2. eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
3. eeZee 20 (20 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
		SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		EMULSIFIERS	1.01 Kg per Kg

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		PALSGAARD (R) 6151	content in Export product
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The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

Case No. M-196	Name of the firm: M/s Compact India Pvt. Ltd	Meet No/Date: 19/85-ALC3/2018 dated 07.02.2019	Approved	
HQ File :F.No. 01/85/50/00144/AM18/DES.VI	RA F. No. 5/23/040/00544/AM17/	Ecom Ref. No./AA No.0510401694 dated 17.02.2017		
Subject: Request for modification of adhoc norms fixed in AA No. 0510401694 dated 17.02.2017 of M/s Compact India Pvt. Ltd.				
Decision : NC considered the case as per agenda and decided to modify and delete the word "Mono Glycerides" appearing in the export items at S.No. 1 & 2 from the norms fixed in AA No.0510401694 dated 17.02.2017 of the firm. The revised norms (as ratified in M.No.7/85 dated 13.07.2018) are now as under:				
M196	Export item	Quantity	Import item	Quantity
	1. eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
			ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
			SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
			EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
	2. eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
			ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg content in Export product
			SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported	1.01 Kg per Kg content in Export product

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	from China)	
	EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

Case No. M-197	Name of the firm: M/s Compact India Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2018 07.02.2019	Approved				
HQ File :F.No. 01/85/50/00012/AM18/ DES.VI	RA F. No. 5/23/040/00612/AM17/	Ecom Ref. No./AA No.0510402136 dated 03.04.2017					
Subject: Request for modification of adhoc norms fixed in AA No. 0510402136 dated 03.04.2017 of M/s Compact India Pvt. Ltd.							
Decision : : NC considered the case as per agenda and decided to modify and delete the word "Mono Glycerides" appearing in the export items at S.No. 1 & 2 from the norms fixed in AA No. 0510402136 dated 03.04.2017 of the firm. The revised norms (as ratified in M.No.7/85 dated 13.07.2018) are now as under:							
M197	Export item	Quantity	Import item	Quantity			
1.	eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch, Skimmed Milk Powder, Emulsifier Oil etc	1 Kg	ROASTED PEANUT KERNELS	1.01 Kg per Kg conte in Export product			
			ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg conte in Export product			
			SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg conte in Export product			
			EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg conte in Export product			
			ROASTED PEANUT KERNELS	1.01 Kg per Kg conte in Export product			
			ICING SUGAR WITH MAIZE STARCH (TL ICING SUGAR)	1.01 Kg per Kg conte in Export product			
			2.	eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Icing Sugar with maize starch,	1 Kg		

प्रद्युमन साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविद्यालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Skimmed Milk Powder, Emulsifier Oil etc	SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
	EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

Case No. M-198	Name of the firm: M/s Compact India Pvt. Ltd.	Meet No/Date: 19/85- ALC3/2018 07.02.2019	Approved														
HQ File :F.No. 01/85/50/000143/AM18 /DES.VI	RA F. No. 05/23/040/00045/AM18 /	Ecom Ref. No./AA No.0510402504 dated 09.05.2017															
Subject: Request for modification of adhoc norms fixed in AA No. 0510402504 dated 09.05.2017 of M/s Compact India Pvt. Ltd.																	
Decision : NC considered the case as per agenda and decided to delete the word " Mono glycerides" from the export item 1 & 2, replace the item "Icing Sugar with maize starch" with " Screened Granul Sugar" in export item 1 & 2 and " Icing Sugar with Maize Starch (TL Icing Sugar)" with " Screened Granul Sugar 200-500" in import item at S.No.2 of the norms of AA No. 0510402504 dated 09.05.2017 of the firm. The revised norms (as ratified in M.No.7/85 dated 13.07.2018) are now as under:																	
<table border="1"> <thead> <tr> <th>Export item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td rowspan="4">1. eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc</td> <td rowspan="4">1 Kg</td> <td>1.ROASTED PEANUT KERNELS</td> <td>1.01 Kg per Kg content in Export product</td> </tr> <tr> <td>2.SCREENED GRANUL SUGAR 200-500</td> <td>1.01 Kg per Kg content in Export product</td> </tr> <tr> <td>3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)</td> <td>1.01 Kg per Kg content in Export product</td> </tr> <tr> <td>4.EMULSIFIERS PALSGAARD (R) 6151</td> <td>1.01 Kg per Kg content in Export product</td> </tr> </tbody> </table>				Export item	Quantity	Import item	Quantity	1. eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product	2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product	3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product	4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
Export item	Quantity	Import item	Quantity														
1. eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product														
		2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product														
		3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product														
		4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product														

PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Baghichay Bhaban, New Delhi
Udyog Bhawan, New Delhi

2. eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product
		3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

Case No. M-199	Name of the firm: M/s Compact India Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2018 07.02.2019	Approved
HQ File :F.No. 01/85/50/000142/AM18 /DES.VI	RA F. No. 05/23/040/00131/AM18 /	Ecom Ref. No./AA No.0510403404 dated 14.07.2017	
Subject: Request for modification of adhoc norms fixed in AA No. 0510403404 dated 14.07.2017 of M/s Compact India Pvt. Ltd.			
Decision : NC considered the case as per agenda and decided to delete the word " Mono glycerides" from the export item 1 & 2, replace the item "Icing Sugar with maize starch" with " Screened Granul Sugar" in export item 1 & 2 and " Icing Sugar with Maize Starch (TL Icing Sugar)" with " Screened Granul Sugar 200-500" in import item at S.No.2 of the norms of AA No. 0510403404 dated 14.07.2017 of the firm. The revised norms (as ratified in M.No.7/85 dated 13.07.2018) are now as under:			
Export item	Quantity	Import item	Quantity
1.eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बालिव्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Milk Powder, Emulsifier, Oil etc		3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
2.eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product
		3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

M200	Case No. M-200	Name of the firm: M/s Compact India Pvt. Ltd.	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
	HQ File :F.No. 01/85/50/000087/AM18 /DES.VI	RA F. No. 05/23/040/00286/AM18 /	Ecom Ref. No./AA No. 0510404420 dated 31.10.2017	
	Subject: Request for modification of adhoc norms fixed in of AA No. 0510404420 dated 31.10.2017 of M/s Compact India Pvt. Ltd.			
Decision : NC considered the case as per agenda and decided to delete the word " Mono glycerides" and replace the item "Icing Sugar with maize starch" with " Screened Granul Sugar" from the export item and replace the item " Icing Sugar with Maize Starch (TL Icing Sugar)" with " Screened Granul Sugar 200-500" in import item at S.No.2 of the				

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

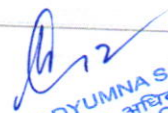
norms of AA No. 0510404420 dated 31.10.2017 of the firm. The revised norms (as ratified in M.No.7/85 dated 13.07.2018) are now as under:

Export item	Quantity	Import item	Quantity
eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product
		3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
		5.MINERAL PREMIX	1.01 Kg per Kg content in Export product
		6.MALTODEXTRINE POWDER	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

RA may take suitable consequential action accordingly.

M201	Case No. M-201	Name of the firm: M/s Compact India Pvt. Ltd.	Meet No/Date: 19/85-ALC3/2018 07.02.2019	Approved
	HQ File :F.No. 01/85/50/000027/AM18 /DES.VI	RA F. No. 05/23/040/00488/AM18 /	Ecom Ref. No./AA No. 0510405839 dated 09.03.2018	
	Subject: Request for modification of adhoc norms fixed in AA No. 0510405839 dated 09.03.2018 of M/s Compact India Pvt. Ltd.			

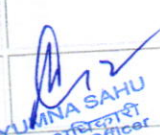

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : NC considered the case as per agenda and decided to delete the word " Mono glycerides" from the export item 1& 2, replace the item "Icing Sugar with maize starch" with " Screened Granul Sugar" in export item 1& 2 and " Icing Sugar with Maize Starch (TL Icing Sugar)" with " Screened Granul Sugar 200-500" in import item at S.No.2 of the norms of AA No. 0510405839 dated 09.03.2018 of the firm. The revised norms (as ratified in M.No.7/85 dated 13.07.2018) are now as under:

Export item	Quantity	Import item	Quantity
1.eeZee RUSF (100 gm pack) / eeZee 50 (50 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product
		3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product
2.eeZee Paste Nut (92 gm pack) [Composite paste of roasted Peanut, Screened Granul Sugar, Skimmed Milk Powder, Emulsifier, Oil etc	1 Kg	1.ROASTED PEANUT KERNELS	1.01 Kg per Kg content in Export product
		2.SCREENED GRANUL SUGAR 200-500	1.01 Kg per Kg content in Export product
		3.SKIMMED MILK POWDER (SMP) - (This item shall not be allowed to be imported from China)	1.01 Kg per Kg content in Export product
		4.EMULSIFIERS PALSGAARD (R) 6151	1.01 Kg per Kg content in Export product

The RA may work-out the entitlement based on the actual content of imported inputs in the export product as per the shipping bills.

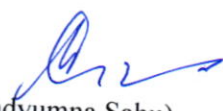
RA may take suitable consequential action accordingly.

M202	Case No. M-202	Name of the firm: M/s Signature Estates (M/s Ananda Chatterjee)	Meet No/Date:19/85- ALC3/2018 07.02.2019	Approved
	HQ File :F.No. 01/85/50/00068/AM13/	RA F. No. 02/24/040/00021/AM13	Ecom Ref. No./AA No.	

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

DES.VI	/	0210177585 dated 16.05.2012	
Subject: Request for modification of adhoc norms fixed in AA No. 0210177585 dated 16.05.2012 of M/s Signature Estates (M/s Ananda Chatterjee).			
Decision : NC considered the case as per agenda and fixed the norms of the AA No.0210177585 dated 16.05.2012 allowing the following inputs with accountability on export product, subject to confirmation by RA, Kolkata that the Value Addition is more than 50%; i) Import item at S.No.1 is allowed as per Packaging Policy ii) Import items at S.No.2 & 3 are not allowed being flavours iii) Import item at S.No.4 is allowed on "Net to Net" basis The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition, 4J should also be complied with. RA may take suitable consequential action accordingly.			

Date:05.03.2019
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer
 प्रद्युम्न साह/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi